

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 15th December, 2020.

No. LJ(A) 79/2000/Pt.VI/28 – The Governor of Meghalaya in consultation with the High Court of Meghalaya is pleased to confer the following powers to the District & Sessions Judge, South Garo Hills District, Baghmara as follows: -

1. Member of the Claims Tribunal under Motor Vehicles Act, 1988.
2. Special Judge, NDPS.
3. Special Judge, Prevention of Corruption Act, 1988.
4. Presiding Officer of Tribunal under Industrial Tribunal Act, 1947.
5. Special Court under the Electricity Act, 2003.
6. Wakf Tribunal under Wakf Act, 1995.
7. Special Court under Protection of Children from Sexual Offences Act 2012
8. Presiding Officer under Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

This is in supercession to the earlier notifications made to this effect in respect of South Garo Hills District.

(W. Khylllep)
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 79/2000/Pt.VI/28-A,

Dated, Shillong the 15th December, 2020.

Copy to :-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The District & Sessions Judge, South Garo Hills District, Baghmara.
3. The Deputy Commissioner, South Garo Hills District, Baghmara.
4. The Superintendent of Police, South Garo Hills District, Baghmara.
5. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
6. The Public Prosecutor, South Garo Hills District, Baghmara.
7. DEO, Law Department for uploading the Notification in the Department Website.
8. Guard file.

By Order etc.,

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department
